

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(2)

O.A.NO.244/2004

this the 6th day of February, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

Arif Ehsan Jafri, Aged about 37 years,
S/o Shri Ehsan Ahmed Jafri,
R/o House No.B-1080, Guru Teg Bahadur Nagar,
District Allahabad,
presently posted as Clerk in the office of the
Consulate General of India at Jeddah, Kingdom of
Saudia Arabia.

...Applicant.

(By advocate: Shri S.N.Anand with Shri Rakesh Verma)

Vs.

1. Union of India,
through the Secretary,
Ministry of External Affairs,
Akbar Bhawan, South Block,
New Delhi.
2. The Consulate General of India,
P.O.Box No.952, Jeddah,
Kingdom of Saude Arabia,
C/o Ministry of External Affairs,
Akbar Bhawan, South Block,
New Delhi.

... Respondents.
address

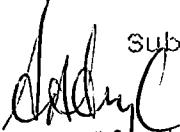
O R D E R (ORAL)

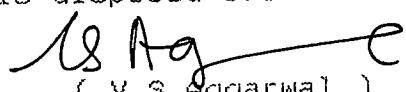
Shri Justice V.S. Aggarwal:

The sole grievance of the applicant is that he has not been regularised from 01.09.1991 as per Corrigendum dated 20.4.1999, copy of which is at annexure A-IV.

2. During the course of the submission, learned counsel conceded that he would like to address a fresh representation to Respondent No.1, Secretary, Ministry of External Affairs. Allowed as prayed. It is thereafter, if any grievance still survives, he may file a fresh application.

3. Subject to aforesaid, O.A. is disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

/kdr/